

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

CP No.257/2016  
In  
OA No.3505/2012

New Delhi this the 26th day of August, 2016

**Hon'ble Mr. Sudhir Kumar, Member (A)  
Hon'ble Dr. Brahm Avatar Agrawal, Member (J)**

Rubina Begum  
W/o Mr. Roshan Tanvir  
R/o J-76, Ashiana Complex,  
Flat No.103, First Floor,  
Thokar NO.4, Abul Faza Enclave-I,  
New Delhi-110025. ....Petitioner.

(By Advocate: Mr. M.Rais Farooqui)

**Versus**

1. Dr. Puneet Kumar Goel,  
Commissioner  
South Delhi Municipal Corporation  
Office At: Dr. Shayama Prasad Mukharjee,  
Civic Center, Zakir Hussain Marg,  
New Delhi.-110002.
2. Mr.Ajay Kumar Garg,  
Secretary,  
Delhi Subordinate Service  
Selection Board (DSSSB)  
Office At FC-18  
Industrial Area, Karkardooma, Delhi.
3. Mr. Keval Kumar Sharma  
Chief Secretary,  
Govt.of NCT of Delhi  
New Secretariate, I.P.Estate,  
New Delhi-110092, ...Respondents.

By Advocate: Mr. R.K. Jain, Mrs. Rashmi Chopra)

## **O R D E R (Oral)**

### **Hon'ble Mr. Sudhir Kumar, Member (A):**

This CP had been filed praying that respondents had not complied with the directions issued by this Tribunal on 30.05.2014 in OA No. 3505/2012, which stated as follows:-

In the circumstances, we dispose of the present Original Application with direction to the respondents to obtain expert opinion regarding the capability of the candidate, who studied the subject at senior secondary school to teach primary students and if the opinion is in favour of the applicant to take a final view regarding her eligibility / suitability on the basis of such opinion. Needful should be done within a period of three months from the date of receipt of a copy of this order. No costs.

2. Learned counsel for the respondents today produced compliance affidavit, in which it has been submitted that office order dated 24.08.2016 has been passed, and it has been held that in accordance with the orders of this Tribunal in the matter of **Anju Dral Vs. GNCTD & ORS.** in OA No. 4651/2014, the candidature of the applicant also cannot be considered for appointment to the post concerned. Needless to add that the petitioner would be at liberty to take appropriate proceedings as per the law against the office order dated 24.08.2016 now passed by the respondents. However, since directions to consider her candidature have been complied with, this CP does not survive any longer. Therefore, this CP is closed. Notices issued to the respondents are discharged.

(Dr. Brahm Avatar Agrawal)  
Member (J)

(Sudhir Kumar)  
Member (A)



